The Central Civil Services (Conduct) Rules, 1964 Rule 18, Movable Immovable and Valuable property

The Schedule [See Rule 18 (1)]

Return of Assets and Liabilities on the 31st March 2013

1. Name of the Government servant:

RAJESH KUMAR VERMA

Service to which he belongs:

H.P. Judicial Service

3. Total length of service up to date:

24 years 3 months

(i) in non-gazetted rank

N.A

(ii) in gazetted rank

24 Years 3 months

4. Present post held and place of posting.

District & Sessions Judge, Sirmaur District at Nahan, H.P.

- 5. Total annual in come from all sources during the calendar year immediately preceding the 1st day of April, 2013.... Rs.14,58,007/-
- 6.Declaration

Dated 19.9.2013.....

Signature (R.K.VERMA)

Note 1. This return shall contain particulars of all assets and liabilities of the Government servant, either in his own name or in the name of any other person.

Note 2. If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. I the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added, wherever necessary.

FORM NO. I

Statement Of Immovable Property On First Appointment/As On The 31st March, 19 (See Order Below Rule 18)

(e.q., Lands, Houses, Shops, other Buildings, etc.)

Sr. No.	Description of Property	Precise location, (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number, etc)	Aren of land (in case of land and building)	Nature of land (in case of landed property)	Extend of interest	If not in own name, state in whose name held, and his/her relationship, if any to the Government servant.	Date of acquisition
ī	2	3	4	5	6	7	8
1.	KhataKhaton i No. 233/271, Khasara No.	1 9 /	6 Biswas	Banjar	Full	Smt. JyotiVerma (Wife)	29-3-2012
_				 			
- -				1			· i

How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired, address and connection of the Government servant, if any, with the person(s) con-	Value of the property (See Note 2 below)	Particulars of sauction of prescribed authority, if any	Total annual income from the property	Remarks
cerned. (Please see Note 1 below).	10	11	12	13
As per previous return for the year 2012	Rs.10 Lacs appox.	_		As per previous return
V				:
	•			

Date..19.8.2013.....

Signature...

DK VEDMAN

Note:

- (1) For purpose of column 9 the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.
- (2) In column 10 should be shown:
- (a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition.
- (b) whether it has been acquired by lease, the total annual rent thereof also, and
- (c) whether the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

FORM NO. II Statement of liquid assets on first appointment as on 31st March 2013

(1) Cash and Bank balance exceeding 3 Months' emoluments.

(2) Deposits, loans advanced and investments (such as shares, securities, debentures, etc.)

				name address of person in whose name held and his/her relationship with the Government servant	dcrived	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Saving Account	State Bank of India, Nahan	Rs.2,10,050/-		As per prevailing Bank rate.	As per previo
2	Saving Account	State Bank of Patiala,Nahan	Rs,4,07,692/-	-	-do-	-do-
3	Saving Account	PNB,Nahan	Rs.31,546/-	-	- do-	-do-
4.	Fixed Deposite	State Bank of India,Nahan	Rs.1,10,834/-	Smt.Jyoti Verma- wife	-do-	-do-
5.	Fixed Deposite	State Bank of India,Nahan	Rs.1,10,834/-	Abhay Singh-son		
6.	Fixed Deposite	State Bank of India,Nahan	Rs.1,54,454/-	Jyoti Verma-wife	-do-	-do-
, 7.	Fixed Deposite	State Bank of India,Nahan	Rs.1,54,454/-	Abhay Singh-son	-do-	-do-
8.	Fixed Dejosite	State Bank of Patiala,Solan	Rs.91,000/- appox.	Jyoti Verma-wife	-do-	-do-
						· ,
					!	t

Dated.....19.9.2013.

Signature.....V

(R.K.VERMA)

FORM NO. III

(See Order below Rule 18)

Statement Movable Property as on the 31st March_2013

S. No.	Description	Price or value at the time of		2.30.11	Remarks
5. 140.	Description	acquisition and /or the total	name and address of	acquired	
		payments made up to the date of	the person in whose	with	
		return, as the case may be, in	name and his/her	approximate	
l I		case of articles purchased on	relationship with the	date of	
	\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	hire-purchase or installment	Government servant.	acquisition.	
ł		basis.			1
(1)	(2)	(3)	(4)	(5)	(6)
(1)	(2) Gold	Not known	Mrs.Jyoti Verma-wife	By way of	As per
١.	1 '	Not known		gift from	previous
[lewellery			parents and	return
	250Gms.		·	other	
				relatives at	
İ		·		the time of	
1		•	}	marriage	
\		D 2.56.000/		Purchased in	Acquisition
2.	Maruti	Rs.2,56,000/-		July,2001	and source
ļ	800CCDelu	X)		from	disclosed to
	Car ,Model			personal	the Hon'ble
}	2001			savings and	High Court-
		1		loan	Entire Loan
				obtained	amount
	}			from Kangra	repaid
		_		Central Co-	1
				operative	1
				Bank)
<u> </u>		20.000/		As per	
3.	House hold			previous	
1	articles like			return and by	,)
1	T.V.Fridge,	,		way of small	
1	Washing			puichase	
•	Machine ar	nd I		durng last	
	Furniture			oneyear	1
	etc.	↓		from	
				perscial	
		·		saving	

Date...19.9.2013.

Signature.

(R.K. VERMA)

Note.

(1) In this Form information may be given regarding items like (a) jewellery owned by him (total value); (b) silver and other precious metal and precious stones owned by him not forming part of jewellery (total value); (iii) refrigerators/Air conditioners, Cycles; Scooters/Motor radios/radiograms/television sets and any other article, the value of which individually exceeds Rs. 1,000; (d) value of items of movable property individually worth less than Rs. 1,000 other than articles of daily use such together added crockery, ctc., utensils, (2) In column 5, may be indicated whether the property was acquired by purchase, gift or otherwise... (3) In column 6, particulars regarding sanction obtained or report made in respect of various transactions may given.

FORM IV

(See Order below Rule 18) Statement Provident Fund And Life Insurance Policy as on The 31st March, 2013

INS	URANCE PO	OLICIES	3	· · · · · · · · · · · · · · · · · · ·	PROVIDE	NT FUNDS			
S.	URANCE Policy No. and date of policy	Name of Insura	Sum Insured/ date of maturity	Amount of annual premium	Type of Provident Funds/ G.P.F./C.P .F. Account	Closing balance as last reported by the Audit/Accounts	utions made	Total	Remarks (if there is dispute regarding closing balance the figures according to the Government servant should also be mentioned in
(1)	(2) 150462704	(3) LIC of India	(4) Rs.100000/}	(5) Rs.10,620/-	(6) G.P.F. No. H-Just- 1947	(7) Rs.40,30,880/-	(8)	(9) Rs.40,30,83	this column) (1)0
2.	152379891	-DO-	Rs.50,000/-}	,					"

Date19.9.2013	************
Dance	***************************************

Signature...(R.K.VERMA)

FORM V

(See Order below Rule 18)

Statement Of Debts And Other Liabilities as on the 31st March,2013

S. No.	Amount	Name and address of creditor	Date of incurring liability	Details of transactions	Remarks	
(1)	(2)	(3)	(4)	(5)	(6)	<u> </u>
N.A.	N.A.	N.A	N.A.	N.A.	N.A.	
	<u> </u>					
	- 					

Date 19.9.2	or:	7		 	

Signature....

(R.K.VERMA)

Note.

(1) Individual items of loans not exceeding three months' emoluments or Rs. 1,000, whichever is less, need not be included.

(2) In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.

(3) The term "emoluments" means pay and allowances received by the Government servant.

(4) The statements should also include various loans and advances available to Government servants like advance for purchase of conveyance, House Building Advance, etc., (other than advances of Pay and Travelling Allowances), advances from the G.P. Fund, and loan on life Insurance Policies and fixed deposits.